

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

Wednesday, the 31<sup>st</sup> day of July 2024 / 9th Sravana, 1946

WP(C) NO. 24095 OF 2024(J)

**PETITIONERS:**

1. ADV. N. SASI, AGED 52 YEARS, S/O. NARAYANAN NAIR, RAM MEENA & CO,  
RAM MEENA BUILDING, VALANJAMBALAM, KOCHI, PIN - 682016.

AND 2 OTHERS

**RESPONDENTS:**

1. UNION OF INDIA, REPRESENTED BY ITS SECRETARY, DEPARTMENT OF  
FINANCIAL SERVICES, MINISTRY OF FINANCE, SANDAD MARG, NEW DELHI, PIN  
- 110001.

AND ANOTHER

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to issue an interim order directing the respondents to take effective steps on Exhibits P3 representation within the time as framed by this Honorable Court, pending disposal of the writ petition, in the interest of justice.

This petition again coming on for orders upon perusing the petition and the affidavit filed in support of WP(C) and this courts order dated 29.07.2024 and upon hearing the arguments of M/S. V.K.PEER MOHAMED KHAN, GIRISH KUMAR V.C., ASNA M.B., Advocates for the petitioner and of SRI. GIRISH KUMAR V., Advocate for the respondent 1 and of MS.FARHA MATHER, ADVOCATE COMMISSIONER, the court passed the following:

**ORDER**

Petitioners as well as the respondents are directed to file statements regarding their opinion as to the manner in which the available space can be best utilised. While making such suggestion, specific mention shall also be made about providing toilet facility to the lady lawyers.

Post on 06-08-2024.

Registry shall show the name of Adv.Farha Mather as the Advocate Commissioner appointed by this Court.

Sd/- V.G.ARUN JUDGE